

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 04
CP (IB) No.194/BB/2022

IN THE MATTER OF:

M/s. Clearwater Capital Partners Singapore Fund IV Pvt. Ltd. ... Petitioner
Vs.
M/s. Skylark Arcadia Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 26.02.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Dhyan Chinnappa, Sr. Adv. with
Shri Rahul M., Adv.
For the Respondent : Shri C.K. Nandakumar, Sr. Adv. with
Ms. Amrita Jain, Adv.

ORDER

1. Heard the Ld. Sr. Counsels for the Parties.
2. Ld. Sr. Counsel for the Respondent submits that settlement has been arrived at between the Parties. However, Ld. Sr. Counsel for the Petitioner stated that there are no such instructions in this regard. Both the Ld. Sr. Counsels have advanced their arguments. Ld. Sr. Counsels for both the Parties are directed to file their brief written submissions based on today's arguments along with copy of the Judgments relied upon by them, within a period of two weeks.
3. **Order Reserved, subject to making the above compliance.**

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
K. BISWAL
MEMBER (JUDICIAL)